

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of December, 2021 (through video conference)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
2.12.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period(On admission).
	2.	226/MP/2021	AP41PL	Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021(On admission)
	3.	167/MP/2021	AP&NL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents(On admission)
	4.	227/MP/2021	APMPL	Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021(On admission).
	5.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020(On admission).
	6.	230/TD/2021	IVPL	Petition under Section 15(1) of the Electricity Act, 2003 read with Regulations 6(1) CERC (Procedure, Terms and Conditions for grant of Category V License for Inter-State trading of Electricity in all the States and Union Territories of India for grant of Trading Licence and other related

				matters) Regulations, 2020 amended time to time.
	7.	275/MP/2018	TPTCL	Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011
	8.	275/MP/2020	RSTEPL	Petition seeking payment from Respondent in terms of PPA dated 8.1.2011.
	9.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 for the Power Purchase Agreement dated 8.1. 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited seeking extension of Scheduled Commissioning Date.
	10.	110/MP/2019 alongwith I.A.Nos.37&53/ 2019 & 29/2020	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Limited through PTC India Limited ( Interlocutory application for amendments of the Petition and for interim reliefs).
7.12.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	166/MP/2021	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) for payment of Compensation of De-gradation to the Petitioner( On admission) .
	2.	175/MP/2021	GIPL	Petition under Section 79 (1) (c), and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre( On admission).
	3.	200/MP/2021	GRACE	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (On admission).
	4.	201/MP/2021	LFA	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (On admission).
	5.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto.
	6.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioner's 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
	7.	205/MP/2021	NTPC	Petition for recovery of Additional Expenditure incurred due to Ash Transportation Charges consequent to MOEF&CC Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
	8.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA( Interlocutory application for bringing on record additional documents) .
	9.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.

	10.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	11.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	12.	103/MP/2021 alongwith I.A.No.71/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.( Interlocutory application seeking to restrain respondent No. 1 from operationalising the long term access from 1.9.2021 and consequential relief)
	13.	104/MP/2021 alongwith I.A.No.72/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( Interlocutory application for seeking urgent interim reliefs).
14.12.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	217/MP/2021	CHPPL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Article 8 of the PPA dated 7.9.2016(On admission).
	2.	207/MP/2021	ERPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 25.6.2019 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval to the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology as settled by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020( On admission) .
	3.	221/MP/2021	MPL	Petition under Section 79 of the Electricity Act, 2003 read with Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC), seeking clarification on the methodology of sharing of compensation amongst the beneficiaries as per Regulation 6.3B of the IEGC and the Compensation Mechanism approved by the Commission in its Order dated 5.5.2017(On admission).

4.	176/MP/2021	SAPL	Petition seeking indulgence of this Commission to issue appropriate order(s)/ direction(s) declaring the introduction and imposition of Safeguard duty by way of Notification No. 01/ 2018 – Customs SG dated 30.7.2018 and Notification No. 2/ 2020- Customs SG dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (“SGD Notifications”) as ‘Change in Law’ and for a mechanism for recovery of the compensation to offset financial/ commercial impact of such change in law events on account of increase in capital cost due to imposition of Safeguard Duty on the import of solar cells.
5.	626/MP/2020	SBESPL	Petition under Section 79 (a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 5.7.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.
6.	156/MP/2021	AASPL	Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 17.7.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 1/2018 Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India
7.	285/MP/2019	JPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 seeking approval of guidelines/ mechanism for procurement of coal from alternate sources.
8.	173/MP/2020	NLC	Petition for approval of Lignite Transfer Price for the period 1.4.2014 to 31.3.2019 on account of truing up in respect of NLC Barsingsar Mine as per MoC guidelines.
9.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1.
10.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages
11.	40/MP/2019 alongwith I.A.No.22/2021	T-IITCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015( Interlocutory application for substitution of bank guarantee).
12.	41/MP/2019 alongwith I.A.No.23/2021	NKTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015(Interlocutory application seeking substitution of Bank Guarantee with Corporate Guarantee).
13.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date.
14.	249/AT/2021	PTCIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the procurement of aggregated power

				of 2500 MW under Pilot Scheme -II for three years (covered under medium term) as Notified by Government of India
	15.	595/MP/2020	DCBL	Petition for directions to the Respondents, National Load Despatch Centre and Odisha Renewable Energy Development Agency - State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
21.12.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	80/IA/2021 in Petition No. 405/MP/2019	HPPC	Interlocutory application for rectification/clarification of order dated 22.3.2021 in Petition No.405/MP/2021( On admission)
	2.	208/TD/2021	SEMTIPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
	3.	168/MP/2021	RSEJPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between M/s ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited.
	4.	498/MP/2020	GMRKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the Order dated 4.2.2020 passed in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL
	5.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. .
	6.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.8.2019 between M/s ReNew Sun Waves Private Limited. and Solar Energy Corporation of India Limited
	7.	132/MP/2021	USTKWPCl	Petition seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner
	8.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in

			Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
9.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
10.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
11.	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
12	373/MP/2019	SBE 4PL	Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules
13.	471/MP/2019	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.06.2016 and 04.01.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax
14.	I.A.No.81/2021 in Petition No. 471/TT/2020	NHPC	Interlocutory application for direction(s) and recall the order dated 9.6.2021 in Petition No. 471 /TT/2020( On admission)
15.	116/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400kV Lucknow- Kanpur(New) D/C transmission line alongwith associated bays at both end Asset-II: Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-III Anticipated, Asset-III: : Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-IV,Asset-IV: : Augmentation of Transformation capacity by 500MVA ICT(3rd) at 400/220kV GIS Gurgaon, Asset-V: Extension of GIS Parbati Pooling station with 7x105MVA ICT along with associated bays and 2 Nos. 220kV bays under NRSS-XXXII in Northern Region(Received by way of Remand).
16.	368/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 100 MW floating solar Photo Voltaic Plant at water reservoir of Ramagundam Super Thermal Power Station (RSTPS), Ramagundam, Telangana.
17.	341/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.

	18.	622/GT/2020	NTPC	Petition for determination of project specific levelised tariff for 25 MW Floating Solar Photo Voltaic Plant at NTPC Simhadri in Andhra Pradesh under the Flexibility in Generation and Scheduling of Thermal Power Stations to reduce emissions notified by the Ministry of Power on 5.4.2019.
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By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

8.12.2021